

पटपड़गंज (दिल्ली) में ग्राम सभा चुनाव

726. श्री श्रीकृष्ण दत्त पालीवाल :
क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा
करेंगे कि :

(क) ग्राम सभा पटपड़गंज (दिल्ली)
का चुनाव कब हुआ था और ग्राम सभा के
प्रधान तथा अन्य अधिकारी कौन कौन हैं ;

(ख) क्या यह सच है कि ग्राम सभा
की वर्षों से कोई ग्राम सभा नहीं बुलाई
गई तथा ग्राम पंचायत की बैठक सदस्यों के
विरोध प्रकट करने पर भी सदैव प्रधान के
घर पर ही बुलाई जाती है ;

(ग) क्या पटपड़गंज के इलाके की
सारी जमीन का दिल्ली प्रशासन द्वारा अधि-
ग्रहण कर लिया गया था तथा 7 जुलाई
1966 को इस बारे में राजपत्र में एक अधि-
सूचना भी प्रकाशित कर दी गई थी ; और

(घ) दिल्ली के कुछ अन्य ग्रामों की
भूमि अधिग्रहण करने के बाद उन गांवों की
ग्राम सभाओं को समाप्त कर देने के बाद भी
पटपड़गंज की ग्राम सभा को समाप्त क्यों
नहीं किया गया ?

THE ELECTIONS TO GRAM SABHA IN PATPARGANJ (DELHI)

726. SHRI S. K. D. PALIWAL: Will
the Minister of FOOD AND
AGRICULTURE be pleased to state:

(a) when the elections for the Gram
Sabha, Patparganj (Delhi) were held
and what are the names of the Pra-
dhan and other officials of the Gram
Sabha;

(b) whether it is a fact that no
general meeting of the above Gram
Sabha has been called for a number
of years and the meetings of the Gram
Panchayat are always held at the re-
sidence of the Pradhan in spite of
objections raised by its members;

(c) whether the entire land belonging
to Patparganj area was acquired by the
Delhi Administration and a Gazette
Notification to this effect was also
published on the 7th July, 1966; and

(d) the reasons due to which the
Gram Sabha of Patparganj was not
dissolved whereas the Gram Sabha* of
some other villages in Delhi were
dissolved following the acquisition of the
land belonging to those villagers?]

खाद्य, कृषि, सामुदायिक विकास और
सहकारिता मंत्रालय में राज्य मंत्री (श्री एम०
एस० गुरुपादस्वामी) : (क) गांव पंचायत,
पटपड़गंज के चुनाव दिसम्बर, 1963 में
हुए थे। गांव पंचायत के प्रधान तथा सदस्यों
के नाम निम्न प्रकार हैं :—

1. श्री हरजान सिंह—प्रधान
 2. श्री आशिक अली—उप प्रधान
 3. श्री ओम प्रकाश—सदस्य
 4. श्री रामनाथ—सदस्य
 5. श्री बीधा—सदस्य
 6. श्री गोपी—सदस्य
 7. श्री रणजीत—सदस्य
 8. श्री नाथू—सदस्य
 9. श्री शेर सिंह—सदस्य
 10. श्री महावीर—सदस्य
 11. श्री बलवंत—सदस्य
- (ख) जी नहीं ।
- (ग) जी नहीं ।
- (घ) प्रश्न नहीं उठता ।

Transferred from the 9th June, 1967.

[] English translation.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY):

(a) Elections of the Gaon Panchayat, Patparganj were held in December, 1963. Names of the Pradhan and members of the Gaon Panchayat are as under: —

1. Shri Hargian Singh	Pradhan
2. Shri Ashiq Ali	Up-Pradhan
3. Shri Om Prakash	Member
4. Shri Ram Nath	"
5. Shri Beedha	"
6. Shri Gopi	"
7. Shri Ranjit	"
8. Shri Nathu	"
9. Shri Sher Singh	"
10. Shri Mahavir	"
11. Shri Balwant	"

(b) No, Sir.

(c) No, Sir.

(d) Does not arise.]

t GOVERNMENT EMPLOYEES POSTED FOR ELECTION DUTIES

815. SHRI K. C. BAGHEL: Will the Minister of LAW be pleased to state:

(a) whether it is a fact that the Government employees who had performed duties on the election days during the Fourth General Election have not yet been paid allowance admissible to them on that account; and

O) if the answer to part (a) above is in the affirmative, what is the reason for the delay in making the

f [] English translation.

t Transferred from the 14th June, 1967.

<payments and when they are expected to be paid the allowances?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI D. R. CHAVAN): (a) No specific case of delay in payment of allowances to staff on account of election duty performed during the last General Elections in 1967 has been brought to the notice of the Government so far.

(b) Does not arise.

12 NOON

CHAIRMAN'S RULING RE ALLEGED BREACH OF PRIVILEGE BY SHRI SHEEL BHADRA YAJEE

MR. CHAIRMAN: On May 30, 1967, in the course of the debate on Prof. Hazari's report, Shri Sheel Bhadra Yajee made an allegation that "when the report of the Vivian Bose Commission was being discussed, even though there were 750 M.Ps., Sahu Jain did not find a single member to lament, and Lohia Sahib had to take rupees one Lakhs and, on receiving, that amount, he got it signed". Shri Rajnarain submitted that this charge was "false".

Subsequently, on June 5, 1967, Shri Rajnarain gave notice of a question of breach of privilege against Shri Yajee for making the statement concerning Dr. Lohia, already referred to. Shri Rajnarain also raised the matter in the Rajya Sabha on the same day. He submitted that either Shri Sheel Bhadra Yajee should substantiate his charge against Dr. Lohia, Or the matter should be sent to the Committee of Privileges for appropriate action. In the alternative, he suggested that Shri Sheel Bhadra Yajee should apologise and state in the House that he was withdrawing his charge. Shri Yajee was not present in the House on that day. I observed then that I would like to have Shri Yajee's views in the matter but that I would not allow Shri Rajnarain to raise it as a question of privilege.